

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 3711 of 2016 (O&M)

Next Date of hearing- 30.6.2021

Surinder Kaur

Appellant(s)

Vs.

Chander Mohan Nanda through Lrs & Ors.

...Respondent(s)

Petition/Appeal U/s 151C.P.C. and other relevant provision of CPC

To,

Respondent No. 6(a)

Nikhil s/o Late Sh. Sanjay Nanda

Respondent No. 6(b)

Nirmit s/o Late Sh. Sanjay Nanda

son of Late Smt. Kanta Nanda wife of Sh. Charanjit Lal Nanda LR of Smt. Kanta Maggo, Resident of C/o SF-1, Phase-II, Ashiana Residents Welfare Society, Mansa Devi Road, Panchkula

Respondent No. 6(c)

Rewa @ Timmi wife of Sh. Sushil Kumar d/o Late Smt. Kanta Nanda wife of Late Sh. Charanjit Lal Nanda, Resident of C/o House No. SF-1, Phase -II, Ashiana Residents Welfare Society, Mansa Devi Road, Panchkula,

Ind Address: House No. 2/4, Block -I, Govind Nagar, Kanpur (U.P)

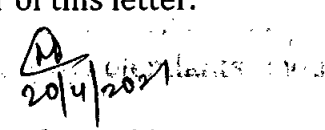
In the above titled petition/appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendants should appeal in person or through counsel on 30.6.2021 at 10 A.M. Sharp.

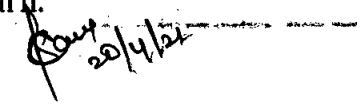
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Superintendent RSA
For Registrar Judicial
Punjab and Haryana High Court,
Chandigarh.



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20/4/2021
Superintendent RSA
For Registrar Judicial
Punjab and Haryana High Court,
Chandigarh.

20/4/21